

Saturday, 26 September, 1857

PROCEEDINGS  
OF THE  
LEGISLATIVE COUNCIL OF INDIA,

FROM

January to December 1857.

VOL. III.

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CALCUTTA :  
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1857.

Saturday, September 26, 1857.

PRESENT :

The Honorable J. A. Dorin, *Vice-President*,  
in the Chair.

Hon. the Chief Justice,	P. W. LeGeyt, Esq.,
Hon. Major General J. Low,	E. Currie, Esq.,
	and
Hon. B. Peacock,	Hon. Sir A. W. Buller.

POLICE AND CONSERVANCY (SUB-URBS OF CALCUTTA, AND HOWRAH).

THE CLERK reported to the Council that he had received a communication from the Officiating Under-Secretary to the Government of India in the Home Department forwarding a copy of a Despatch from the Honorable the Court of Directors approving of the course adopted by the Governor-General in withholding his assent to the Bill "to make better provision for the order and good government of the Suburbs of Calcutta and of the Station of Howrah."

PORT-DUES (BOMBAY).

MR. LEGEYT presented the Report of the Select Committee on the Bill "for the levy of Port-dues and fees in the Port of Bombay."

PORT-DUES (TUNKARIA AND BROACH).

MR. LEGEYT also presented the Report of the Select Committee on the Bill "for the levy of Port-dues in the Ports of Tunkaria and Broach."

PORT-DUES (CALCUTTA).

MR. CURRIE moved that the Council resolve itself into a Committee on the Bill "for the levy of Port-dues and fees in the Port of Calcutta;" and that the Committee be instructed to consider the Bill in the amended form in which it had been recommended by the Select Committee to be passed.

Agreed to.

Sections I and II were passed as they stood.

Section III was passed after a verbal amendment.

Sections IV, V, and VI were passed as they stood.

Section VII was passed with the insertion of the words and figures "the first day of January 1858" as the date of the commencement of the Act.

Section VIII and the Preamble and Title were passed as they stood.

The Council resumed its sitting.

PORT-DUES (MOULMEIN, &c.)

MR. CURRIE moved that the Council resolve itself into a Committee on the Bill "for the levy of Port-dues in the Ports of Moulmein, Rangoon, Dalhousie, Akyab, and Chittagong;" and that the Committee be instructed to consider the Bill in the amended form in which it had been recommended by the Select Committee to be passed.

Agreed to.

The Bill was passed after the insertion in Section V of the words and figures "the first day of January 1858" as the date of the commencement of the Act.

The Council having resumed its sitting, both the above Bills were reported by the Chairman.

MR. CURRIE moved that the Bill "for the levy of Port-dues in the Ports of Moulmein, Rangoon, Kyouk Phyo, Akyab, and Chittagong," as settled in Committee of the whole Council, be published in the Gazette for general information. By the alterations which had been made in it since the second reading, the rates leviable at some of the Ports mentioned in the Schedule had been increased; and it was, therefore, proper that it should be republished as it now stood, before it was passed.

Agreed to.

The Council adjourned.

Saturday, October 3, 1857.

PRESENT :

The Hon'ble J. A. Dorin, *Vice-President*,  
in the Chair.

Hon. the Chief Justice,	P. W. LeGeyt, Esq.
Hon. Major General J. Low,	E. Currie, Esq.
	and
Hon. B. Peacock,	Hon. Sir A. W. Buller.

PORT-DUES (BOMBAY).

THE CLERK reported that he had received by transfer from the Secretary to the Government of India in the Home Department two communications from the Government of Bombay regarding the levy of Port-dues under that Presidency.